

- (viii) A network of 441 wildlife sanctuaries and 80 National Parks covering 1,48,000 sq. km. has been set up for conservation of wild flora and fauna. Financial assistance is provided by the Central Government for development of national parks and sanctuaries on request from the State Governments.
- (ix) Raids are carried out by the wildlife authorities, whenever information of illegal trading in wildlife animals reaches them.

[Translation]

Scholarships to Scheduled Caste/ Scheduled Tribe Students

1623. PROF. RASA SINGH RAWAT : Will the Minister of WELFARE be pleased to state :

(a) whether present assistance of scholarship being provided to the Scheduled Caste/Scheduled Tribe students is inadequate;

(b) if not, the reasons therefor;

(c) the amount allocated by the Central Government to Rajasthan under pre-matric and post-matric scholarship schemes for Scheduled Castes/Scheduled Tribes students during the last three years;

(d) the amount spent by the Central Government for providing free education and scholarship to the Scheduled Caste/Scheduled Tribe students of the State during the year 1996-97;

(e) whether the Government propose to provide similar scholarships to the students of Other Backward Classes (OBCs) also; and

(f) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b). The maintenance allowance rates under the Centrally Sponsored Scheme of Post Matric Scholarships to students belonging to Scheduled Castes and Scheduled Tribes have been increased by about 50% in case of professional and technical courses and by about 30% in case of non-technical and non-professional courses, with effect from 1.10.1995.

(c) Central assistance released to State Government of Rajasthan during last three years under the Centrally Sponsored Scheme of Post-Matric Scholarship to students belonging to Scheduled Castes and Scheduled Tribes is given below :

Year	Amount (Rs. in lakhs)
1993-94	348.02
1994-95	311.68
1995-96	665.40

There is no Centrally Sponsored Scheme of Pre-Matric Scholarship, exclusively for Scheduled Castes

and Scheduled Tribes. However, Centrally Sponsored Scheme of Pre-Matric Scholarship to the Children of those engaged in unclean occupation also covers eligible Scheduled Castes and Scheduled Tribes students. The Central assistance released to State Government of Rajasthan during last three years under this Scheme is given below :

Year	Amount (Rs. in lakh)
1993-94	30.087
1994-95	37.774
1995-96	63.82

(d) Central assistance of Rs. 934.75 lakhs has been released during 1996-97 to State Government of Rajasthan, under the Centrally Sponsored Scheme of Post-Matric Scholarship to students belonging to Scheduled Castes and Scheduled Tribes. Further, two voluntary organisations in Rajasthan have been given grant-in-aid of Rs. 1,88,528/- during 1996-97 under the Central Scheme of Educational Complex in low literacy pockets for Scheduled Tribe girls and an another voluntary organisations has also been given grant-in-aid of Rs. 1,95,000/- towards maintenance of a non-residential school for Scheduled Castes in Rajasthan under the Scheme of Aid to Voluntary Organisations for Welfare of Scheduled Castes.

(e) and (f). There is no Centrally Sponsored Scholarship Scheme at present for students of Other Backward Classes.

Disposal of Environment Cases

1624. SHRI JAI PRAKASH (HARDOI) : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether due to non-fixation of time limit for the disposal of Cases regarding non-compliance of environmental rules by industries, it takes years together to dispose them of;

(b) if so, whether these industries are violating the environmental rules due to long time taken in the legal proceedings;

(c) if so, whether the Government propose to take steps to overcome these problems; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (d). A time frame for complying with the prescribed standards was given to major polluting industries. A number of units have taken necessary pollution control measures to comply with the standards. In few genuine cases, where industries have initiated pollution control measures, the time limit was extended to enable them to complete the work.

Directions have been issued under the provisions of the Environment (Protection) Act to defaulting units. In certain sub-judice cases, the final decision of the courts is awaited.

Saline Water Aquaculture

1625. SHRI N.J. RATHWA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether saline water aquaculture still exists in Gujarat;

(b) if so, the details of the fish production during each of the last three years;

(c) whether there is a ban on the inland aquaculture; and

(d) if so, the reasons therefor?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b). Yes, Sir. There are three Brackishwater Fish Farmers' Development Agencies (BFDAs) operating in the districts of Surat, Valsad and Bharuch. The total shrimp production in the State of Gujarat during each of the last three years was as under :

Year	Shrimp production (MT)
1993-94	500
1994-95	700
1995-96	546

(c) No, Sir.

(d) Question does not arise.

Foodgrains Stock/Distribution

1626. SHRI K.D. SULTANPURI :
VAIDYA DAU DAYAL JOSHI :
SHRI MUKHTAR ANIS :

Will the Minister of FOOD be pleased to state :

(a) the stock of foodgrains in the Central pool as on 1.4.96 and addition thereto during April-November 1996 foodgrain-wise;

(b) the quantity of foodgrains released to each State during the said period, food grain-wise;

(c) the loss if any due to wastage and pilferage during the said period; and

(d) the average monthly off-take from release from the Central stocks?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) The stock of rice and wheat in the Central Pool as on 1.4.96 (P)* were estimated at 13.97 million tonnes

and 8.17 million tonnes respectively. A quantity of 6.18 million tonnes of rice and 8.18 million tonnes of wheat has been procured for the Central Pool during the period April to the 26th November, 1996.

(b) A statement showing quantity of rice and wheat allotted to each State for the period April to November, 1996 is enclosed.

(c) A quantity of 5.70 quintals (approximately) of rice was lost due to pilferage/theft during the period.

(d) The average monthly off-take of rice and wheat from Central Pool for Public Distribution System by States/UTs, Defence Services etc. during the period April to October, 1996 is 9.26 lakh tonnes and 6.42 lakh tonnes respectively. The total offtake for PDS, and other Welfare Schemes including open sale is of the order of 10.37 lakh tonnes of rice and 8.84 lakh tonnes of wheat per month on an average during the same period.

*P = Provisional

STATEMENT

Allotment of Rice and Wheat from Central Pool during April'96 to November'96

(In '000 Tonnes)				
S.No.	States/UT	Rice	Wheat	Total
1	2	3	4	5
1	Andhra Pradesh	1680.00	120.00	1800.00
2	Arunachal Pradesh	70.80	4.80	75.60
3	Assam	421.40	238.50	659.90
4	Bihar	255.60	469.20	724.80
5	Delhi	160.00	450.00	610.00
6	Goa	60.00	24.80	84.80
7	Gujarat	236.00	428.00	664.00
8	Haryana	40.00	132.48	172.48
9	Himachal Pradesh	77.20	94.00	171.20
10	Jammu and Kashmir	352.00	240.00	592.00
11	Karnataka	964.08	238.00	1202.08
12	Kerala	1215.00	405.00	1620.00
13	Madhya Pradesh	370.34	380.62	750.96
14	Maharashtra	572.00	640.00	1212.00
15	Manipur	80.00	21.60	101.60
16	Meghalaya	122.50	19.50	142.00
17	Mizoram	60.01	15.90	75.91
18	Nagaland	54.20	5.80	60.00
19	Orissa	602.00	278.00	880.00
20	Punjab	12.00	64.00	76.00
21	Rajasthan	40.00	862.37	902.37
22	Sikkim	38.90	8.30	47.20
23	Tamil Nadu	1250.80	198.00	1448.80
24	Tripura	129.60	14.40	144.00
25	Uttar Pradesh	366.40	734.00	1100.40
26	West Bengal	540.00	656.00	1196.00